

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

IA/240(AHM)2021 in CP(IB) 586 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2021**

Name of the Company: RHI India Pvt Ltd  
V/s.  
Vikash Jain RP of Sona Alloys Pvt Ltd

Section 60(5) of the Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**  
**(through video conferencing)**

On receipt of notice Mr. Jaimin Dave, Advocate appeared on behalf of Respondent and requesting time to file reply.

Two weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

List the matter on 09.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 28th day of April, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**